

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH CHANDIGARH

5. O.A. No. 060/00185/2014

(G. Raman Vs. U.O.I. & Others)

28.02.2014

Present: Mr. D.R. Sharma, counsel for the applicant

1. Issue notice to the respondents.
2. Mr. Deepak Agnihotri, learned counsel for Respondent No. 1 accepts notice on behalf of Respondent No. 1. Mr. Dharinder Shukla, learned counsel accepts notice on behalf of Respondents No. 2 and 3.
3. Respondents are granted four weeks' time for filing written statement.
4. List on 21.03.2014.
5. In the meantime, the respondents may take a view on the representation dated 26.02.2014 of the applicant and place it on record on the next date of hearing.
6. Later on, learned counsel for the applicant, on instructions from the applicant, seeks permission to withdraw the O.A.
7. Permission granted.
8. Accordingly, the O.A. stands dismissed as withdrawn.

**(SANJEEV KAUSHIK)
MEMBER (J)**

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